

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 487 OF 2018 IN**  
**DFR NO. 1460 OF 2018**

**Dated: 24<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Salasar Green Energy Private Limited (A Project Company .... Appellant(s)**  
**formed by M/s N.P. Agro (India) Industries limited)**

**Versus**

**Uttar Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sourav Roy  
Mr. Asif Ahmed

Counsel for the Respondent(s) : --

**ORDER**

**(IA No. 487 of 2018 - For Urgent Listing)**

1. The learned counsel, Mr. Sourav Roy, appearing for the Appellant submitted that, there is urgency in this matter which has been explained satisfactorily and sufficient reasons have been given in paras 3 & 4 of the application. The same may kindly be accepted and IA No. 487 of 2018 may kindly be allowed.

2. Submission made by the learned counsel appearing for the Appellant, as stated above, is place on record.

3. In the light of the submission made by the learned counsel appearing for the Appellant and reasons stated in the application showing urgency of the matter, the same is accepted and IA No. 487 of 2018 is allowed.

**DFR NO. 1460 OF 2018**

4. Registry is directed to list this matter for admission on **26.04.2018**, if the defects are cured.

**(S.D. Dubey)**  
**Technical Member**  
pr/vt

**(Justice N. K. Patil)**  
**Judicial Member**